

(2011) 03 JH CK 0199
In the Jharkhand High Court
Case No : B.A. No. 1499 of 2011

Lakhan Paswan

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision : 30-03-2011

Acts Referred:

Penal Code, 1860 (IPC) — Section 120B, 406, 409, 420, 467

Citation : (2011) 03 JH CK 0199

Hon'ble Judges : Narendra Nath Tiwari, J

Bench : Single Bench

Judgement

Narendra Nath Tiwari, J.—The Petitioner is an accused in the case registered under Sections 420/406/409/467/468/120(B) I.P.C.

2. Learned Counsel for the Petitioner submitted that the Petitioner has been falsely implicated in this case; the entire allegation is against the agent Dayamoy Choudhary; the only allegation against the Petitioner is that he was also working in the Post Office which was running in collusion with Dayamoy Chaudhary; there is no allegation of misappropriation against the Petitioner; co-accused Sri Narayan Singh with almost identical allegations has been granted bail by this Court in B.A. No. 5671/2010; the Petitioner is a permanent postal employee and there is no chance of his absconding.

3. Learned A.P.P opposed the Petitioner's prayer for bail. However, he has not disputed the said factual contentions submitted by learned Counsel for the Petitioner.

4. Considering the facts and circumstances of the case, the above named Petitioner is directed to be enlarged on bail on furnishing bail-bond of Rs. 10,000/-(Ten thousand only) with two sureties of the like amount each to the satisfaction of the C.J.M, Dhanbad in connection with Chirkunda P.S. Case No. 112/10, corresponding to G.R. No. 1725/10.